

HIGH COURT OF TRIPURA
AGARTALA

ORDER

Dated, Agartala, the 20th April, 2018

In strict adherence to the Judgment of the Hon'ble Supreme Court of India passed in SLP (Crl.) No.2745 of 2002 (*Sunderbhai Ambalal Desai versus State of Gujarat*) analogously with SLP (Crl.) No.2755 of 2002 (*C.M. Mudaliar versus State of Gujarat*) all the District & Sessions Judges of Tripura shall take necessary steps regarding disposal of seized articles kept in Malkhanas in connection with the Criminal Cases pending in the different Courts within their respective jurisdictions.

In this regard, the District & Sessions Judges shall submit a compiled Bi-monthly Report of their respective Districts to the High Court.

By order,

Sd/-

(A. DEBBARMA)
REGISTRAR (JUDICIAL)

No.F. 42(5)-HC/2017-18/ 6434 - 68

April 20, 2018

Copy to: -

01. The District & Sessions Judge, South Tripura Judicial District, Belonia/North Tripura Judicial District, Dharmanagar/Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar for information and compliance. They are requested to circulate the Order to all the concerned Courts under their respective jurisdictions for information and necessary compliance;
02. The Director, Tripura Judicial Academy, High Court of Tripura, Agartala;
03. The Registrar (Vigilance), High Court of Tripura, Agartala;
04. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
05. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
06. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
07. The Senior Protocol Officer, High Court of Tripura, Agartala;
08. The Joint Registrar, High Court of Tripura, Agartala;
09. The Deputy Registrar(s), High Court of Tripura, Agartala;
10. The Chief Librarian, High Court of Tripura, Agartala;
11. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
12. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
13. The Assistant Registrar(s), High Court of Tripura, Agartala;
14. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the official website of the High Court of Tripura;
15. The Librarian-cum-RO, High Court of Tripura, Agartala;
16. The Superintendent, Establishment Section, High Court of Tripura, Agartala;
17. Order File; and
18. File No.40(42)-HCT/BENCH/SUB.JUD/2018.


REGISTRAR (JUDICIAL)